

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

OA No.3560/2017

This the 10<sup>th</sup> day of October, 2017

**Hon'ble Shri Justice Permod Kohli, Chairman  
Hon'ble Shri K N Shrivastava, Member(A)**

H.K. Bansal, S/o Late Sh. N.R. Bansal  
R/o Flat No.-D-506  
N.P.S.C., Co Op Gr Housing Society Ltd.  
Plot No:5 Sector-2, Dwarka (Phase-I)  
New Delhi-110075. ....Applicant

(Through Advocate: Shri D.K. Gupta)

Versus  
Union of India through

1. The Secretary, Ministry of Communications & IT  
Govt. of India, Sanchar Bhawan  
20, Ashoka Road, New Delhi-110001.
2. The Secretary  
Dept. of Personnel & Training  
North Block, Central Secretariat  
New Delhi-110001.
3. The Secretary, Union Public Service Commission  
Dholpur House, Sahajahan Road  
New Delhi-110001.
4. The Secretary, Central Vigilance Commission  
Satrakta Bhawan, CGO Complex  
INA, New Delhi-110023.
5. The Comptroller & Auditor General of India  
Through the D.G. of Audit, P&T  
Sham Nath Marg, (Near Old Secretariat)  
Delhi-110054.
6. The Secretary, Deptt. of Posts  
Dak Bhawan, Parliament Street  
New Delhi-110001.

7. The Chairman & Managing Director  
Mahanagar Telephones Nigam Limited  
Corporate Office, MTNL, 5<sup>th</sup> Floor  
Mahanagar Door Sanchar Sadan  
9, CGO Complex, Lodhi Road  
New Delhi-110023.
8. The Chairman & Managing Director  
Bharat Sanchar Nigam Limited  
Corporate Office, Bharat Sanchar Bhawan  
H.C. Mathur Lane, Janpath  
New Delhi-110001. ...Respondents

(Through Advocate: Shri Vijendra Singh for Res. Nos.1 & 2)

**Order (Oral)**

**Justice Permod Kohli:**

Heard.

2. Notice. Shri Vijendra Singh, learned counsel, accepts notice on behalf of respondent Nos. 1 and 2.
3. Learned counsel for the applicant submits that for consideration of the prayer claimed in para 8(i) of the OA, the respondents Nos.3, 4, 5 & 6 are not the necessary parties. Hence, deleted from the array of respondents.
4. The applicant was serving as ad-hoc Superintending Engineer(Civil) with the BSNL. He retired from service on attaining superannuation in December, 2008. The grievance of the applicant is that his service as S.E. has not been regularized whereas the similarly situated persons were regularized. The applicant served a legal notice dated 27.07.2016 (Annexure A-1) upon the respondents which

has not been responded to till date. Apart from other prayers made in the OA the applicant seeks a direction to the competent authority to decide the legal notice served by him and he would be satisfied if this direction is issued to the respondents.

5. In view of the above, this OA is disposed of at the admission stage with a direction to respondent No.1 to consider the legal notice dated 27.07.2016 (Annexure A-1) within a period of three months from the date of receipt of a certified copy of this order by passing a reasoned and speaking order.

**( K N Shrivastava )**  
**Member(A)**

**(Justice Permod Kohli )**  
**Chairman**

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